

परिपत्र

परिपत्र सं.: पीएफआरडीए/2023/22/आरईजी-पीओपी/05

दिनांक: जुलाई 25, 2023

प्रति

पीओपी, सीआरए और एनपीएस ट्रस्ट

विषय: धन शोधन निवारण अधिनियम, 2002 की धारा 11 ए की उप-धारा (1) के तहत रिपोर्टिंग इकाई द्वारा पहचान का सत्यापन

राजस्व विभाग, वित्त मंत्रालय (डीओआर) द्वारा जारी दिनांक 6 दिसंबर, 2022 की राजपत्र अधिसूचना एस.ओ.5683 (ई) के माध्यम से (संलग्न प्रति संलग्न) के माध्यम से, केंद्र सरकार अधिसूचित करती है कि आधार (वित्तीय और अन्य सब्सिडी, लाभ और सेवाओं का लक्षित वितरण) अधिनियम, 2016 (2016 का 18) (इसके बाद आधार अधिनियम के रूप में संदर्भित) के तहत प्रमाणीकरण करने के लिए विनियमित संस्थाएं धन शोधन निवारण अधिनियम की धारा 11 ए के प्रयोजनों के लिए। 2002 ई-केवाईसी सेतु प्रणाली का उपयोग करके ऐसा करने की अनुमति दी जाए, इस बात से संतुष्ट होने के बाद कि ई-केवाईसी सेतु प्रणाली आधार अधिनियम के तहत गोपनीयता और सुरक्षा के मानकों का अनुपालन करती है।

2. ई-केवाईसी सेतु भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) द्वारा स्थापित एक प्रणाली होगी जो आधार अधिनियम के तहत प्रमाणीकरण के माध्यम से एक रिपोर्टिंग इकाई द्वारा ग्राहक या उसके लाभार्थी मालिक की पहचान का सत्यापन करने में सक्षम होगी।

3. एनपीसीआई को यह सुनिश्चित करना होगा कि यूआईडीएआई द्वारा निर्धारित नियमों के अनुसार ग्राहक के आधार नंबर का उपयोग करके प्रमाणीकरण किया जाए, रिपोर्टिंग इकाई को पूर्ण आधार संख्या का खुलासा किए बिना और प्रमाणीकरण करने के बाद, एनपीसीआई ग्राहक के आधार नंबर के अंतिम चार अंकों को यूआईडीएआई द्वारा उपलब्ध कराए गए जनसांख्यिकीय विवरण के साथ साझा करेगा। रिपोर्टिंग इकाई और रिपोर्टिंग इकाई के साथ इसके द्वारा डिजिटल रूप से हस्ताक्षरित ग्राहक और एनपीसीआई द्वारा प्रदान किए गए विवरण के आधार पर ग्राहक की पहचान करेगी।

4. ई-केवाईसी सेतु का उपयोग करके प्रमाणीकरण करने के उद्देश्य से बोर्ड पर शामिल संस्थाओं की एक सूची <http://npci.org.in/e-KYCsetu/> पर एक्सेस की जा सकती है, जिस तारीख से उन्हें ऑन-बोर्ड किया गया है।

5. जबकि डीओआर ने पीएमएलए के तहत उन रिपोर्टिंग संस्थाओं के लिए पूर्वोक्त अधिसूचना जारी की है, जो इसमें विनियमित हैं, हालांकि, उसी समय यूआईडीएआई को प्रमाणीकरण अनुरोध भेजने वाली अनुरोध करने वाली संस्थाओं को आधार (वित्तीय और अन्य सब्सिडी, लाभ और सेवाओं का लक्षित वितरण) अधिनियम, 2016 (आधार अधिनियम) के प्रासंगिक प्रावधानों के तहत विनियमित किया जाता है। ईकेवाईसी सेतु प्रणाली के तहत विनियमित इकाइयां पीएमएलए के प्रावधानों के अनुसार रिपोर्टिंग इकाइयों के रूप में कार्य करेंगी। तथापि, चूंकि आधार संख्या और बायोमेट्रिक्स/ओटीपी का संग्रहण, प्रमाणीकरण अनुरोध का सृजन, प्रमाणीकरण लाइसेंस कुंजी का उपयोग, सहमति प्राप्त करने के लिए प्रमाणीकरण प्रतिक्रिया का संचार और भंडारण, शिकायत हैंडलिंग तंत्र प्रदान करना आदि जैसे कार्य हैं। विनियमित संस्थाओं और एनपीसीआई द्वारा स्वतंत्र रूप से और अलग-अलग किया जाता है - आधार अधिनियम के तहत उनकी जिम्मेदारियां अनुरोध करने वाली संस्थाओं के रूप में तदनुसार उनके द्वारा किए गए कार्यों की सीमा तक सीमित होंगी।

6. एनपीसीआई और इस प्रणाली का उपयोग करने वाली रिपोर्टिंग संस्थाओं को सुचारू रूप से ऑन-बोर्डिंग, आधार अधिनियम और उसके तहत विनियमों के अनुपालन और घर्षण मुक्त सेवाओं के लिए सहायता करने के लिए विभिन्न हितधारकों की भूमिकाएं और जिम्मेदारियां Annexure A में प्रदान की गई हैं।

ASHISH KUMAR BHARATI Digitally signed by ASHISH KUMAR BHARATI
आशीष कुमार भारती
(महाप्रबंधक)

संलग्न: a / a

Circular

Circular no.: PFRDA/2023/22/REG-POP/05

Date: July 25, 2023

To

PoPs, CRAs and NPS Trust

Subject: Verification of Identity by Reporting Entity under sub-section (1) of Section 11A of the Prevention of Money Laundering Act, 2002

Vide Gazette notification S.O. 5683(E) dated 6th December, 2022 , issued by Department of Revenue (DoR), Ministry of Finance (*copy attached*), Central Government notifies that regulated entities onboarded to perform authentication under the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016)(hereinafter referred to as the Aadhaar Act) for the purposes of section 11A of the Prevention of Money-laundering Act, 2002 using the e-KYC setu system be permitted to do so, after being satisfied that the e-KYC setu system complies with the standards of privacy and security under the Aadhaar Act.

2. The e-KYC setu shall be a system put in place by National Payments Corporation of India (NPCI) to enable verification of identity of a client or its beneficial owner by a reporting entity through authentication under the Aadhaar Act without disclosing the Aadhaar number of the individual to the reporting entity.

3. NPCI is required to ensure that the authentication is carried out using the Aadhaar number of the client as per the regulations laid down by UIDAI, without disclosing full Aadhaar number to the reporting entity and after carrying out authentication, NPCI shall share the last four digits of the Aadhaar number of the client, along with his demographic details made available to it by UIDAI, digitally signed by it, with the reporting entity and the reporting entity shall carry out identification of the client based on the details provided by the client and NPCI.

4. A list of entities on boarded for the purpose of carrying out the authentication using the e-KYC setu can be accessed at <http://npci.org.in/e-KYCsetu/> along with the date from which they have been on-boarded.

5. Whereas the DoR has issued the *ibid* notification under PMLA for the Reporting Entities regulated therein, however, at the same time the Requesting Entities sending authentication requests to UIDAI are regulated under the relevant provisions of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 [the Aadhaar Act hereinafter]. Under the eKYC setu system the regulated entities shall function as the Reporting Entities as per provisions of PMLA. However, since the functions like collection of Aadhaar number and biometrics/OTP, creation of authentication request, use of authentication license key, communication and storage of authentication response obtaining consent, providing grievance handling mechanism, etc. are done independently and separately by regulated entities and NPCI —



their responsibilities under Aadhaar Act as Requesting Entities shall accordingly be limited to the extent of functions performed by them.

6. To aid NPCI and the Reporting Entities using this system for smooth on-boarding, compliance with the Aadhaar Act and Regulations there under and friction free services the roles and responsibilities of various stakeholders are provided at **Annexure A**.

ASHISH
KUMAR
BHARATI

Digitally signed
by ASHISH
KUMAR BHARATI

Ashish Kumar Bharati
(General Manager)

Enclosed: a/a

Annexure A

A. Reporting Entity:

- i. The Reporting Entity shall ensure that relevant provisions under the Aadhaar Act, 2016 and Regulations there under and relevant circulars/guidelines issued by UIDAI from time to time are duly complied at all times for continuation of smooth and friction-free authentication services.
- ii. The Reporting Entity shall submit license fee at prescribed rates to UIDAI subsequent to which a unique/identifier entity code shall be allotted to Reporting Entity from UIDAI.
- iii. Reporting Entity shall not collect, use or store Aadhaar number or biometric information of any client or beneficial owner for any purpose.
- iv. Reporting Entity shall obtain the consent of an individual before collecting his identity information for the purpose of authentication in such manner as specified by the Aadhaar Act, 2016 and regulations there under.
- v. Reporting Entity shall notify its client or beneficial owner about any Aadhaar authentication, including success or failure of authentication of each request, performed by them through SMS, email or any other digital means or paper-based acknowledgement.
- vi. Reporting Entity shall provide a mechanism for the client or its beneficial owner to revoke his consent given to Reporting Entity and upon such revocation Reporting Entity shall delete the e-KYC data in a verifiable manner and provide an acknowledgment of the same to the client or beneficial owner.
- vii. Reporting Entity, after receiving digitally signed response packet including last 4 digits of Aadhaar number of the client along with his demographic details, shall carry out identification of the client based on the above details provided by the client and NPCI. Reporting Entity shall not share e-KYC data, obtained from NPCI under eKYC setu system, with any other entity or agency for any whatsoever reason.
- viii. Reporting Entity shall retain the logs of authentication transactions (including that of consent taken) in a verifiable and auditable manner for the period as prescribed under the *Aadhaar (Authentication and Offline Verification) Regulations, 2021*. Purging of such logs upon expiry of the period shall also be in accordance to the Aadhaar Act and/or regulations thereof.
- ix. The Reporting Entity shall undertake audit of the operations, systems and procedures through CERT-In empanelled IS auditors to ensure the compliance with the Aadhaar Act, rules, regulations, policies, procedures, directions, guidelines, circulars, MoU laid down. Further UIDAI reserves the right to undertake audit of Reporting Entities, either by itself or through audit agencies, appointed by it to ensure the compliance with Aadhaar Act, rules, regulations, policies, procedures, directions, guidelines, circulars, MoU.
- x. Reporting Entities shall ensure its audit and inspection by NPCI or by any CERT-In empanelled third-party auditor appointed by NPCI or UIDAI, at such frequency or timeline as may be prescribed by NPCI and/or on the direction of UIDAI.
- xi. The Reporting Entity if found in breach of compliances with Aadhaar Act, 2016, rules, regulations, policies, procedures, directions, guidelines, circulars, MoU shall be liable for

offences and penalties as prescribed under the Aadhaar Act, 2016, rules and regulations framed there under.

- xii. Reporting Entity shall immediately stop using the e-KYC Setu Services if its license or authorization to carry out regulated business has been suspended, cancelled or withdrawn by the appropriate regulatory authority.
- xiii. Reporting Entity shall provide an effective grievance handling mechanism to the resident via multiple channels like website, call center, mobile app, SMS, physical center etc.

B. National Payments Corporation of India (NPCI):

- i. NPCI shall design, develop and maintain e-KYC setu system in compliance with the standard of privacy and security laid down by Unique Identification Authority of India (UIDAI). NPCI shall perform Aadhaar-based eKYC authentication as a service to these Reporting Entities.
- ii. NPCI shall get the e-KYC setu system audited from CERT-In empanelled IS Auditor before implementing it. Thereafter, NPCI shall undertake audit of *the* system, through a CERT-In empanelled IS Auditor, on yearly basis and shall submit the report to UIDAI. Further UIDAI reserves the right to undertake audit of the eKYC setu system, either by itself *or* through audit agencies appointed by it, to ensure the compliance with Aadhaar Act, rules, regulations, policies, procedures, directions, guidelines, circulars, MoU.
- iii. NPCI shall ensure that Memorandum of Understanding (MoU) executed with Reporting Entities must incorporate relevant provisions of Aadhaar Act, 2016 and regulation there under. NPCI to seek concurrence of UIDAI on draft MoU with respect to provisions pertaining to Aadhaar.
- iv. On receiving an on-boarding request or application from Reporting Entity, NPCI shall send the request details to UIDAI for issuing a unique/identifier entity code for the respective Reporting Entity.
- v. NPCI to ensure that Reporting Entity puts up a grievance handling mechanism for the resident through its MoU/Agreement with the Reporting Entity.
- vi. NPCI through adequate provisions of MoU shall ensure audit and inspection of Reporting Entities at such frequency or timeline as may be prescribed by NPCI and/or on the direction of UIDAI.
- vii. UIDAI has notified the Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021 dated 14.10.2021 whereby UIDAI raise invoices on the basis of criteria laid down in these aforementioned regulations. In this backdrop, following is mentioned for authentication transaction billing purposes:
 - a. UIDAI CIDR provides response to authentication requests within 10 seconds and any response beyond that is not considered for pricing by UIDAI. Therefore, NPCI may keep the response timeout accordingly. It is the responsibility of NPCI to ensure proper connectivity with CIDR. If the response is given by CIDR, it cannot be considered a timeout transaction if not received at NPCI server.

- b. UIDAI will raise invoice on NPCI as per the billing cycle for all the chargeable successful and failed Yes-No & e-KYC transactions as per the criteria mentioned in the Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2021.
 - c. It shall be responsibility of NPCI to pay authentication charges within the stipulated time as and when invoice raised by UIDAI in this regard. Any delayed payment or non-payment shall attract appropriate action from UIDAI including but not limited to imposition of interest, suspension of **license** key and termination of agreement. UIDAI shall not be concerned with any default in payment by clients of NPCI and no concessions/relaxations, whatsoever, be requested from UIDAI on this ground.
 - d. Any dispute between NPCI and its Reporting Entities regarding authentication transaction billing shall be exclusive to them and be dealt in accordance with their mutual agreement. UIDAI shall not have anything to do with that and it shall not be approached for any mediation or resolution of such disputes, whatsoever.
- viii. NPCI shall, at all times, ensure compliance of provisions of Aadhaar Act, its associated regulations and other circulars/instructions issued by UIDAI from time to time and also obligations as per the agreement with UIDAI. It shall ensure compliance on the part of Reporting Entities also through its MoU/Agreement with them.
- ix. Any Reporting Entity found to be in violation as per provisions of Para 6 of the DoR Notification shall be de-boarded by NPCI as per provisions of the said Para of the DoR notification.



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-06122022-240840
CG-DL-E-06122022-240840

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 5451]
No. 5451]

नई दिल्ली, मंगलवार, दिसम्बर 6, 2022/अग्रहायण 15, 1944
NEW DELHI, TUESDAY, DECEMBER 6, 2022/AGRAHAYANA 15, 1944

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 6 दिसम्बर, 2022

का.आ. 5683(अ).—केंद्रीय सरकार का, भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई), भारतीय रिजर्व बैंक, भारतीय प्रतिभूति विनियम बोर्ड, भारतीय बीमा विनियामक प्राधिकरण और भारतीय पेंशन निधि विनियामक प्राधिकरण, जो समुचित विनियामक हैं, से परामर्श करने के पश्चात्, धन-शोधन निवारण अधिनियम, 2002 (2003 का 15) की धारा 11क की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, यह समाधान हो जाने पर कि ऐसा करना आवश्यक है, यह अधिसूचित करती है कि यह समाधान हो जाने के पश्चात् कि ई-केवाईसी सेतु प्रणाली आधार अधिनियम के अधीन निजता और सुरक्षा के मानकों का अनुपालन करती है, ई-केवाईसी सेतु प्रणाली का प्रयोग करते हुए धन-शोधन निवारण अधिनियम, 2002 की धारा 11क के प्रयोजनों के लिए आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं तथा सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 (2016 का 18) (जिसे इसमें इसके पश्चात् आधार अधिनियम कहा गया है) के अधीन अधिप्रमाणन का निष्पादन करने के लिए बोर्ड पर रखे गए इकाइयों को ऐसा करने के लिए अनुज्ञात किया जाए।

2. ई-केवाईसी सेतु एक ऐसी प्रणाली होगी जिसे राष्ट्रीय भारतीय भुगतान निगम (एनपीसीआई) द्वारा लागू किया गया है जिससे रिपोर्टिंग इकाई को व्यक्ति का आधार संख्यांक बताए बिना आधार अधिनियम के अधीन अधिप्रमाणन के माध्यम से रिपोर्टिंग इकाई द्वारा ग्राहक या उसके हिताधिकारी स्वामी की पहचान का सत्यापन हो सके।

3. राष्ट्रीय भारतीय भुगतान निगम यह सुनिश्चित करेगा कि रिपोर्टिंग इकाई को आधार पूरा संख्यांक बताए बिना भारतीय विशिष्ट पहचान प्राधिकरण द्वारा अधिकथित विनियमों के अनुसार ग्राहक के आधार संख्यांक का प्रयोग करते हुए

अधिप्रमाणन किया जाता है और अधिप्रमाणन करने के पश्चात्, राष्ट्रीय भारतीय भुगतान निगम ग्राहक के आधार संख्यांक के चार अंतिम अंकों को भारतीय विशिष्ट पहचान प्राधिकरण, उसके द्वारा अंकीय रूप से हस्ताक्षरित उसे उपलब्ध कराए गए उसके जनसांख्यिकीय ब्यौरों सहित रिपोर्टिंग इकाई के साथ साझा करेगा और रिपोर्टिंग इकाई ग्राहक और राष्ट्रीय भारतीय भुगतान निगम द्वारा उपलब्ध कराए गए ब्यौरों के आधार पर ग्राहक की पहचान करेगा।

4. भारतीय विशिष्ट पहचान प्राधिकरण ऐसा सत्यापन, जिसमें वास्तविक पहचान भी है, कर सकेगा, जो वह यह सुनिश्चित करने के लिए ठीक समझे कि राष्ट्रीय भारतीय भुगतान निगम द्वारा लागू की गई प्रणाली उनके द्वारा जारी विनियमों और उनके द्वारा अधिकथित अपेक्षाओं का अनुपालन करती है और यदि भारतीय विशिष्ट पहचान प्राधिकरण इस निष्कर्ष पर पहुंचती है कि अतिरिक्त उपाय विनियमों और अन्य अपेक्षाओं, यदि कोई हो, का अनुपालन करते हुए प्रणाली को लागू करने के लिए अपेक्षित हैं, तो वह ऐसे समय के भीतर, जो वह ठीक समझे, अनुपालन किए जाने वाले ऐसे निदेश जारी कर सकेगा।

5. (i) ई-केवाईसी सेतु का प्रयोग करते हुए अधिप्रमाणन करने के प्रयोजन के लिए बोर्ड पर रखी गई इकाइयों की सूची <http://npci.org.in/e-KYCsetu/> पर राष्ट्रीय भारतीय भुगतान निगम द्वारा बनाए रखी जाएगी जिसके अंतर्गत वह तारीख भी है, जिससे उन्हें बोर्ड पर रखा गया है।

(ii) इस प्रयोजन के लिए किसी इकाई को बोर्ड पर रखने से पूर्व, राष्ट्रीय भारतीय भुगतान निगम यह सुनिश्चित करेगा कि इकाई ई-केवाईसी सेतु के माध्यम से अधिप्रमाणन करने के लिए सभी अपेक्षाओं को पूरा करती है।

(iii) राष्ट्रीय भारतीय भुगतान निगम यह भी सुनिश्चित करेगा कि इकाई अपेक्षित विनियामक अनापत्ति रखता है, यदि अपेक्षित हो, ऐसा वित्तीय कारबार करने के लिए, जिसके लिए यह अपने ग्राहकों की पहचान को अधिप्रमाणित करने के लिए आशयित है।

6. किसी इकाई तक ई-केवाईसी सेतु प्रणाली तक ऐसी पहुंच, जो—

- (क) ई-केवाईसी सेतु का प्रयोग करके अपने ग्राहकों का अधिप्रमाणन करने के लिए इच्छुक नहीं है ;
- (ख) ई-केवाईसी सेतु का प्रयोग करके अपने ग्राहकों के सत्यापन के लिए राष्ट्रीय भारतीय भुगतान निगम या भारतीय विशिष्ट पहचान प्राधिकरण द्वारा अधिकथित अपेक्षाओं के भंग में पाया जाता है ;
- (ग) समुचित विनियामक द्वारा वित्तीय कारबार करने के लिए अनुज्ञात नहीं किया जाता है ; या
- (घ) छह मास की अवधि के लिए किसी ग्राहक का सत्यापन नहीं करता है,

राष्ट्रीय भारतीय भुगतान निगम द्वारा बंद कर दिया जाएगा और ऐसे इकाइयों की पृथक् सूची <http://npci.org.in/e-KYCsetu/> पर बनाए रखी जाएगी, जिसमें ऐसी तारीख भी है, जिससे ऐसे बंद होने के कारणों सहित पहुंच को बंद कर दिया गया है और किसी ऐसे प्रक्रम पर, यदि भारतीय विशिष्ट पहचान प्राधिकरण, राष्ट्रीय भारतीय भुगतान निगम या समुचित विनियामक इस निष्कर्ष पर पहुंचता है कि किसी इकाई तक ई-केवाईसी सेतु प्रणाली की पहुंच बंद कर देनी चाहिए, तो वह इसकी सूचना इस संबंध में राष्ट्रीय भारतीय भुगतान निगम को तुरंत देगा और राष्ट्रीय भारतीय भुगतान निगम ऐसे इकाई तक पहुंच के लिए तुरंत इन्कार करेगा।

7. बोर्ड पर रखे गए इकाइयों तथा बंद किए गए अस्तित्वों के ब्यौरे ऐसी कार्रवाई के सात दिन के भीतर राष्ट्रीय भारतीय भुगतान निगम द्वारा भारतीय विशिष्ट पहचान प्राधिकरण को और समुचित विनियामक को अधिसूचित की जाएगी।

8. यह अधिसूचना राजपत्र में प्रकाशन की तारीख से प्रवृत्त होगी।

[फा. सं. पी-12011/11/2021-ईएस सेल-डीओआर]

शशांक मिश्रा, निदेशक (मुख्यालय)

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 6th December, 2022

S.O. 5683(E).—In exercise of the powers conferred by sub-section (1) of section 11A of the Prevention of Money-laundering Act, 2002 (15 of 2003), in consultation with Unique Identification Authority of India (UIDAI), the Reserve Bank of India, the Securities Exchange Board of India, the

Insurance Regulatory Authority of India and the Pension Fund Regulatory Authority of India, being the appropriate regulator, the Central Government, being satisfied that it is necessary to do so, hereby notifies that entities onboarded to perform authentication under the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016)(hereinafter referred to as the Aadhaar Act) for the purposes of section 11A of the Prevention of Money-laundering Act, 2002 using the e-KYC setu system be permitted to do so, after being satisfied that the e-KYC setu system complies with the standards of privacy and security under the Aadhaar Act.

2. The e-KYC setu shall be a system put in place by National Payments Corporation of India (NPCI) to enable verification of identity of a client or its beneficial owner by a reporting entity through authentication under the Aadhaar Act without disclosing the Aadhaar number of the individual to the reporting entity.

3. NPCI shall ensure that the authentication is carried out using the Aadhaar number of the client as per the regulations laid down by UIDAI, without disclosing full Aadhaar number to the reporting entity, and after carrying out authentication, NPCI shall share the last four digits of the Aadhaar number of the client, alongwith his demographic details made available to it by UIDAI, digitally signed by it, with the reporting entity and the reporting entity shall carry out identification of the client based on the details provided by the client and NPCI.

4. UIDAI may carry out such verification, including physical verification, as it may deem fit to ensure that the system put in place by NPCI is in compliance with the regulations issued by them and the requirements laid down by them and in case the UIDAI comes to a conclusion that additional measures are required to bring the system in compliance with regulations and other requirements, if any, it may issue such directions to be complied with in such time as it may deem fit.

5. (i) A list of entities on boarded for the purpose of carrying out the authentication using the e-KYC setu shall be maintained by NPCI at <http://npci.org.in/e-KYCsetu/> including the date from which they have been on-boarded.

(ii) Before on-boarding any entity for this purpose, NPCI shall ensure that the entity satisfies all the requirements for carrying out authentication through the e-KYC setu.

(iii) NPCI shall also ensure that the entity has requisite regulatory clearance, if required, to carry out the financial business for which it intends to authenticate identity of its clients.

6. Access to the e-KYC setu system to an entity, which,-

- (a) is no longer desirous of carrying out authentication of its clients using e-KYC setu;
- (b) is found to be in breach of the requirements laid down by NPCI or UIDAI for verification of its clients using e-KYC setu;
- (c) is no longer allowed to carry out the financial business by the appropriate regulator; or
- (d) does not carry out verification of any client for a period of six months,

shall be discontinued by NPCI and a separate list of such entities shall be maintained at <http://npci.org.in/e-KYCsetu/> including the date from which the access has been discontinued alongwith the reasons for such discontinuation and at any stage, if UIDAI, NPCI or appropriate regulator comes to the conclusion that access to the e-KYC setu system to any entity should be discontinued, it shall inform the same to NPCI immediately in this regard and NPCI shall deny access to such entity forthwith.

7. The details of entities onboarded and entities discontinued shall be notified by NPCI to UIDAI and the appropriate regulator within seven days of such action.

8. This notification shall come into force from the date of its publication in the Official Gazette.

[F. No. P-12011/11/2021-ES Cell-DOR]

SHASHANK MISRA, Director (Headquarter)